

(c) the details of the actions proposed to be taken by Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Number of graduate and post graduate job seekers belonging to Scheduled Castes and Scheduled Tribes, all of whom may not necessarily be unemployed, on the Live Register of employment exchanges in the country as on 31-12-2008 are given below:

Number of jobseekers as on 31-12-2008

(In lakh)

Level of Education	Scheduled Castes	Scheduled Tribes
Graduate	7.05	2.32
Post Graduate	2.07	0.38
Total*	9.11	2.70

* Total may not tally due to rounding off.

(b) and (c) Eleventh Five Year Plan aims at creating 58 million additional job opportunities through normal growth process and by implementing various employment generation schemes such as, Swarana Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by Ministry of Micro, Small and Medium Enterprises.

Workers registered under Social Security Act in Maharashtra

†2289. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is registering workers employed in unorganized sector in Maharashtra under Unorganized Sector Workers Social Security Act, 2008;

(b) if so, the details thereof;

(c) the number of unorganized workers registered by Government in the State under this Act so far; and

†Original notice of the question was received in Hindi.

(d) the district-wise number of workers registered in Jalgaon, Dhule and Nasik districts of Maharashtra?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) As informed by the State Government of Maharashtra, the State Social Security Board has not yet been constituted. Hence, registration of unorganized workers has not yet started in the State. However, the Maharashtra Government has registered unorganized workers under various State Acts.

Setting up of State Social Security Advisory Boards

2290. SHRI PRAKASH JAVADEKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) how many States have set up State Social Security Advisory Boards and the details thereof;

(b) how many States have started registering workers under the Unorganised Sector Workers Social Security Act, 2008;

(c) how many ID cards have been issued to unorganized sector workers so far, State-wise; and

(d) the steps being taken by the Centre to ensure implementation of the Act?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) As per information received from State Governments, Karnataka, Orissa and West Bengal have constituted the Social Security Board. The State Government of Kerala has framed the rules under the Act. None of the States has yet started registration of workers under the Unorganised Workers' Social Security Act, 2008. However, unorganized workers belonging to BPL category are being registered by issuing them smart cards under Rashtriya Swasthya Bima Yojana (RSBY) providing for smart card based cashless health insurance cover of Rs. 30000/- to BPL families (a unit five) in the unorganized sector from 01.04.2008.

After notification of the Unorganised Workers' Social Security Act, 2008, all States/Union Territories were requested to implement the Act.

Labour law reforms

2291. SHRIMATI T. RATNA BAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: